

**HIGH COURT OF KARNATAKA, BENGALURU.**

**NOTIFICATION**

**NO. HCE 623/2006, DATED 27<sup>TH</sup> MAY 2022**

**SELECTION TO THE POST OF "LAW CLERK – CUM – RESEARCH ASSISTANTS"  
PURELY ON TEMPORARY AND CONTRACT BASIS**

**LAST DATE FOR RECEIPT OF APPLICATIONS: 13<sup>TH</sup> JUNE 2022**

With a view to encourage brilliant and talented Law Graduates to join the legal profession and to give them exposure to various facets of litigation and branches of law and familiarity with Court procedures, the proposal for selecting Law Clerks-cum-Research Assistants on honorarium basis in the High Court of Karnataka, Bengaluru, applications are invited from eligible candidates for selection to **11 vacant posts of Law Clerk-cum-Research Assistant and vacancies that may arise as on the date of issuance of final selection proceedings.**

The following are the terms and conditions:-

- 1) The Law Clerk-cum-Research Assistants will be attached to one of the Hon'ble Judges of the High Court of Karnataka and he/she will assist the Judge not only in the judicial work but also in the administrative work.
- 2) The duties and responsibilities of a Law Clerk-cum-Research Assistant are:
  - (i) reading of case files, preparation of the case including case summary and notes and chronology of events;
  - (ii) identifying facts and issues and questions that may arise or may have to be addressed;
  - (iii) presence in the Court during the hearing of cases, taking notes of arguments and citations;
  - (iv) research work on case law, books and articles for the purpose of assisting the Judge in the preparation of judgments; and
  - (v) assisting the Judge to prepare speeches and academic papers.

- 3) The Law Clerk-cum-Research Assistant will have free access to the Court Room / Library and also to all materials including Computers and Internet. If necessary, he / she will be allowed access to the Chamber of the Hon'ble Judge, with the permission of the respective Hon'ble Judge.
- 4) During the period of assignment, the Law Clerk-cum-Research Assistant will be paid a monthly honorarium of ₹25,000/- (Rupees Twenty Five Thousand only). The term of assignment shall be one year from the date of report to duty which is subject to extension by High Court of Karnataka/Government.
- 5) The assignment as Law Clerk-cum-Research Assistant is a full-time assignment and during the period of assignment, the Law Clerk-cum-Research Assistant will not be entitled to practice as an Advocate or to take up any employment. The Law Clerk-cum-Research Assistant is required to give necessary intimation to the Karnataka State Bar Council with regard to his/her taking the assignment as such.
- 6) The Law Clerk-cum-Research Assistant is liable to maintain proper discipline and complete confidentiality at all times.
- 7) The Law Clerk-cum-Research Assistant attached to a particular Hon'ble Judge will not be entitled to appear before that Hon'ble Judge for a period of one year from the date of termination of the assignment.
- 8) The Law Clerk-cum-Research Assistant will not be entitled to appear in any case handled by the Hon'ble Judge to whom he/she was attached, regardless of whether he /she had worked on that case.
- 9) The assignment as Law Clerk-cum-Research Assistant will not confer any right or preference for any employment in the High Court or the Government.

◆ **Eligibility:**

The applicants who are eligible to apply are:-

- (a) must possess a Degree in Law granted by a recognized University established by Law in India with a minimum aggregate of 50% marks
- (b) must not have completed the age of 30 years as on the last date of application
- (c) must have enrolled as an Advocate in Karnataka State Bar Council
- (d) must have knowledge of operation of computers

*Note:- Applications of ineligible candidates will summarily rejected without notice.*

◆ **Method of Selection:**

A Committee of Hon'ble Judges constituted by Hon'ble the Chief Justice will select the candidates on the basis of academic record, achievements in co-curricular activities and performance in the interview. If there are large number of applicants, candidates will be short-listed for interview on the basis of academic record and achievements in co-curricular activities.

The applicants whose applications are in order shall be considered for calling for viva. *(Candidates called for viva-voce will have to appear for the same at their own cost).*

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◆ **Documents to accompany with the application:**

The candidates who are eligible and willing to apply should submit the application in the prescribed format annexed to this notification along with the relevant information and documents as stated therein.

◆ **Last date for submission of application:**

Applications along with the relevant self attested documents should reach the Registrar General, High Court of Karnataka, Bengaluru on or before **13.06.2022**. Applications received after the last date fixed, will not be considered. The cover containing the application shall be superscribed as:

**“Application for Selection to the post of Law Clerk – cum – Research Assistants”**

**BY ORDER OF HON’BLE THE CHIEF JUSTICE,**

**Sd/-  
(T.G. SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL  
HIGH COURT OF KARNATAKA  
BENGALURU.**

**APPLICATION FOR SELECTION TO THE POST OF  
LAW CLERK - CUM - RESEARCH ASSISTANTS PURELY ON  
TEMPORARY AND CONTRACT BASIS  
IN THE HIGH COURT OF KARNATAKA, BENGALURU.**

**NO. HCE 623/ 2006, DATED 27<sup>TH</sup> MAY 2022**

**To**

**The Registrar General,  
High Court of Karnataka,  
Bengaluru.**

**AFFIX  
PASSPORT SIZE  
PHOTO**

*(Please read the instructions annexed hereto before filling)*

1	Name of the applicant (in block letters as in SSLC or equivalent certificate)	
2	Name of his/her father / husband / guardian	
3	Gender	
4	Date of Birth (as mentioned in the SSLC or equivalent certificate)	
5	Age (in years)	
6	Permanent postal address	
7	Present postal address, if any	
8	Telephone (Landline with STD Code)	
9	Mobile No.	
10	Email	
11	Date of Enrollment in Karnataka State Bar Council	
12	Enrollment No.	

**EDUCATIONAL QUALIFICATION:  
LL.B**

13	Name of University from where LL.B. degree is obtained	
14	Name and place of the Law College in which studied	
15	Year of passing	
16	Percentage (Aggregate of all the years / semesters)	

17. Marks Secured in LL.B.,

<b>Semester / Year</b>	<b>Marks Secured</b>	<b>Maximum Marks</b>	<b>Semester / Year</b>	<b>Marks Secured</b>	<b>Maximum Marks</b>
I			VI		
II			VII		
III			VIII		
IV			IX		
V			X		
			<b>Total of all Semesters / Years</b>		

18	<b>Additional qualifications, if any,</b>	
19	<b>Achievements in LL.B., (shall be accompanied with relevant Certificates)</b>	
	1. 2. 3. 4.	

20	<b>Achievement in Co-curricular Activities (shall be accompanied with relevant Certificates)</b>	
	1. 2. 3. 4.	
21	<b>Any other information / details :-</b>	

I do hereby solemnly and sincerely affirm that the statement made and the information furnished above are true to the best of my knowledge. Should it however be found that any information furnished herein is untrue in material particulars, I realize that my candidature to the post of Law Clerk - cum - Research Assistant shall be cancelled.

PLACE :

DATE :

**SIGNATURE OF THE APPLICANT**

**Instructions to the candidates before submitting the application:**

1. The candidates shall see that the application is complete in all respects.
2. Copies of the relevant certificates that accompany the application shall be self attested.
3. Copies of certificates shall be placed in following order along with the application as stated hereunder:
  - a. Filled in Application
  - b. SSLC or its equivalent Certificate
  - c. Enrollment Certificate
  - d. LL.B Marks Cards of all years/Semesters in ascending order
  - e. Convocation Certificate, if any
  - f. Certificates of other Educational Qualifications, if any, as stated at Column No.18 of the application
  - g. Certificates of Achievement in LL.B to be placed in order as stated at Column No. 19 of the Application
  - h. Certificates of Achievement in Co-curricular activities to be placed in order as stated at Column No.20 of the Application.
  - i. Address Proof for the address shown in Column No.6 & 7 of the application.

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